

Housing Projects of Kerala

approval to these projects;

3370. SHRITHAYILJOHANNALOSE:
Will the Minister of URBAN DEVELOPMENT
be pleased to state:

- (c) if so, the details thereof; and
(d) if not, the reasons therefor?

(a) the details of the projects under
consideration of the House and Urban
Development Corporation (HUDCO) for
solving the housing problems in rural and
urban areas of Kerala;

(b) whether the Housing and Urban
Development Corporation has accorded

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) to (d). As
reported by HUDCO, a total number of 105
housing projects pertaining to Kerala for a
loan amount of Rs. 253.60 crores are in the
pipeline, the details of which are as under:-

| <i>S. No.</i> | <i>No. of Schemes</i> | <i>Loan Amount</i> | <i>Dwelling Unit</i> | <i>Status</i> |
|---------------|---------------------------|------------------------|--------------------------|---|
| 1. | 47 (rural) | 101.25 Cr. | 77349 | Under process at Head Office |
| 2. | 10 (urban) | 43.46 Cr. | 29569 | Referred back to housing agencies for compliance and clarification. |
| 3. | 48 | 108.89 Cr. | 16278 | Under process in Regional Office. |

Under the HUDCO loan allocating for
1992-93 worked out on the criteria of area
and population of the State, an amount of Rs.
20.17 crores has been, allocated to the State
of Kerala. As the Scheme received in HUDCO
are much in excess of the loan allocation for
the State, the State Government was
requested to indicate their scheme-wise
priority for considering approval of some
schemes within the available resources.
The State Govt. is yet to convey the scheme-
wise priority. Further, for the schemes above
the prescribed loan allocation, HUDCO
proposed to the State Government to sign a
Memorandum of Understanding for raising
of funds by HUDCO through borrowing at
market rates. The response of State
Government to this suggestion is also

Land with DDA

3371. SHRI JEEWAN SHARMA: Will
the Minister of URBAN DEVELOPMENT be
pleased to refer to the reply given to Unstarred
Question No. 7479 on April 22, 1992
regarding land with Delhi Development
Authority and state:

- (a) whether the information has since
been collected; and
(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) Does not arise.

STATEMENT

(a) DDA have reported that as on 31.3.1990, 4099 hectares of land was estimated to be available for planning and development.

(b) and (c). Request form 421 cooperative societies are pending with DDA for allotment of land. The category-wise details of number of persons registered is as under:

Rohini Residential Scheme

| | |
|-----|-------|
| EWS | 18390 |
| LIG | 38105 |
| MIG | 25889 |

New Pattern Scheme - 1979

| | |
|--------|-------|
| MIG | 22280 |
| LIG | 25857 |
| Janata | 5118 |

Ambedkar Awas Yojana

| | |
|--------|-------|
| MIG | 7000 |
| LIG | 10000 |
| Janata | 3000 |

Self Financing Scheme : 13276

Besides, 3368 recommendees are awaiting alternative allotment.

(b) DDA have reported that registrants under Rohini Residential Scheme will be allotted plots by 1994-95 subject to availability of land and infrastructure services and in the

case of cooperative group housing societies allotment will be made after the disposal of SLP No. 10857 of 1991 by the Supreme Court and acquisition of more land to meet the requirements. As regards flats, the registrants are likely to be allotted during 8th Five Year Plan subject too availability of land and infrastructure services.

(e) 235.48 hectares of land is reported to be under encroachment Regular patrolling is on for the protection of land and also the DDA organises demolition operation to demolish the up-coming unauthorised construction encroachment.

Construction of House for NRIs

3372. SHRI C.K. KUPPUSWAMY: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to construct houses for Non-Resident Indians in different States; and

(b) if so, the details therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Housing is a state subject and the State Govts./UTs have full powers to prepare and implement various housing Schemes according to their priority and available resources and also take up housing schemes for NRI's within the framework of laws and instructions issued by Central Government and Reserve Bank of India. However, pursuant to the announcement made in the Budget for 1991-92 regarding encouragement to NRI investment, the Government is engaged in formulating a scheme for encouraging investment by NRIs in housing, real estate, housing finance institutions and manufacturing units for building materials.